

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1279/(MAH)/2017

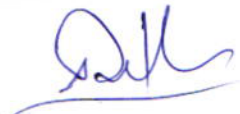
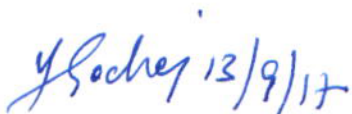
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE PARTIES: Rotomac Global Pvt.Ltd.
V/s.
Cane Agro Energy India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
5.	Anuif Tamharkas	Advocate - for Respondent	
5	Mr Subhradeep Banerjee	Advocate for Applicant	
	Ms. Yasmin Godhey	Advocate Crawford Bayley & Co Adv for the Applicant	 13/9/17

ORDER

CP No. 1279/I&BP/CLB/MB/MAH/2017

On the Consent Terms arrived between the parties, at request of the
Petitioner Counsel, this Petition is dismissed as withdrawn looking at the Consent
Terms.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Encl: Consent Terms

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)